

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

212. IA/3394/2023 IA/2134/2023
IA/4794/2023 C.P. (IB)/3045(MB)2019

IN THE MATTER OF

AHMEDNAGAR MECHANICALS COOPERATIVE BANK LIMITED ... Petitioner

Vs

UJWAL ELECTRICAL STAMPINGS PVT LTD ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 07.11.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Sanjay Dubey (VC)

For the Liquidator: Adv. Manoj Mishra (PH)

For the Respondent

IA/3394/2023:

Adv. Shavez Mukri (R9) (PH)

Adv. Raturaj V. Bankar (R3, R7 & R8) (PH)

CA Prasad R Kulkarni (R4, R5, R6) (PH)

ORDER

IA 3394 of 2023- Counsel for Respondent Nos. 4 to 6 submit that he has already filed his reply. Counsel appearing for Respondent Nos. 3, 7 & 8 also submits that he has filed his reply. Both the replies are yet not reflected on DMS portal. In the interest of justice, adjourned to **07.12.2023**.

IA 2134 of 2023- Counsel for the Respondent seeks time to address the arguments. In the interest of justice, adjourned to **07.12.2023**.

IA 4794 of 2023- The above application is filed for placing on record the 5th Progress report. The report is taken on record. Accordingly, the above IA is **disposed of**.

Sd/-
MADHU SINHA
Member(Technical)
/z/

Sd/-
REETA KOHLI
Member(Judicial)